

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.
v.
Ninex Developers Ltd.

..... Petitioners/Applicant

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Anand Chibber, Sr. Adv. with Mr. K. Bhimraj Achary, Adv.

For the Respondent

Mr. Krishnendu Datta, Mr. Vivek Malik, Mr. Vivek Sinha, Mr. Divyam Agarwal & Mr. Yash Kotak, Advs.

ORDER

Ld. Counsel for the parties have stated that there is substantial progress made in reaching an amicable settlement and final details remain to be worked out. Accordingly, hearing is deferred to 02.05.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)